

[Shri K. C. Reddy]

the Chief Ministers of Madhya Pradesh and West Bengal and two Ministers of Orissa. Having taken into consideration all the factors and the data available, the Government of India have come to the conclusion that the recommendation of their Consultants in regard to the location of this Plant at Rourkela should be accepted.

The Government of India have also decided that a further intensive survey, examination and analysis of the mineral resources of Madhya Pradesh should be immediately taken in hand, with particular reference to iron ore and coal, to facilitate the economic and industrial development of these resources.

I am placing a copy of the Memorandum of Consultants on the Table of the House. [Placed in Library. See No. S-17/54.]

Shri Meghnad Saha (Calcutta—North-West): I should like to say a few words about this.

Mr. Speaker: Not about this. It is not permissible under the procedural rules. When a Minister makes a statement, advantage of it may be taken when the hon. Member has the occasion of discussing the subject, but not now.

Shri H. N. Mukerjee (Calcutta—North-East): Let us have a short discussion on this matter. There is nothing controversial about the decision of Government but possibly there are certain issues which we would like to discuss. I should like the Government to give us some time.

Mr. Speaker: That is a different matter. He can approach the hon. Minister and adjust it.

PAPERS LAID ON THE TABLE

REPORTS OF TARIFF COMMISSION ON CONTINUANCE OF PROTECTION TO SERICULTURE INDUSTRY AND ON REVISION OF PRICES OF CEMENT ETC., ETC.

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): I beg to lay on the Table a copy each

of the following papers, under subsection (2) of Section 16 of the Tariff Commission Act, 1951, namely:

- (i) Report of the Tariff Commission on the continuance of protection to the Sericulture Industry;
- (ii) Ministry of Commerce and Industry Resolution No. 36(4)-T.B./53, dated the 31st December, 1953;
- (iii) Ministry of Commerce and Industry Notification No. 36(4)-T.B./53, dated the 31st December, 1953; and
- (iv) Statement under proviso to Section 16 (2) of the Tariff Commission Act, 1951, explaining the reasons why a copy each of the documents referred to in (i) to (iii) above could not be laid within the prescribed period; [Placed in Library. See No. S-14/54.]
- (v) Report of the Tariff Commission on the revision of prices of cement;
- (vi) Ministry of Commerce and Industry Resolution No. SC (B)-8(257)/54, dated the 1st February, 1954; and
- (vii) Statement under proviso to section 16(2) of the Tariff Commission Act, 1951, explaining the reasons why a copy each of the documents referred to in (v) and (vi) above could not be laid within the prescribed period. [Placed in Library. See No. S-15/54.]

REPORT ON THE WORKING OF THE CENTRAL SILK BOARD

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): I beg to lay on the Table a copy of the Report on the working of the Central Silk Board for the period 1st April to 30th September, 1953. [Placed in Library. See No. S-16/54.]